

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 5<sup>th</sup> DECEMBER, 2022, 10:30 A.M.**

CP (IB) No. 38/CB/2022

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Srimanta Kumar Tripathy -Vs- SS Mining & Infra Pvt. Ltd.
Under Section	9 IBC

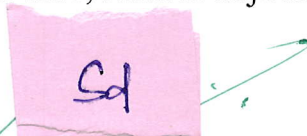
For Petitioner (s) :

For Respondent (s)

Mr. Satya Smruti Mohanty,  
Mr. Swayamjit Rout  
Mr. Goutam Rai,  
Mr. Anshuman Bal,  
Mr. Jeanie Mohanty, Advs.

**ORDER**

Ld. Authorised representative, CA Mr. C. Panda appears on behalf of the petitioner/Operational Creditor i.e., Srimanta Kumar Tripathy. Submits that reply affidavit has been received, however, they seek permission to file rejoinder. They may do so by following the procedure specified under NCLT Rules, 2016 within a weeks' time by serving an advance copy on the respondent. Respondent/Corporate Debtor i.e., SS Mining & Infra Pvt. Ltd. is represented by Ld. Counsel Mr. S. Rout. In consideration of request of the petitioner side, Matter adjourned to 09.01.2023.



**Satya Ranjan Prasad**  
**Member (Technical)**



**P. Mohan Raj**  
**Member (Judicial)**